

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.254/2004

Tuesday, this the 25th day of January, 2005.

CORAM;

HON'BLE MR K.V.SACHIDANANDAN, JUDICIAL MEMBER

P. Prabhakar  
Retired Programme Executive,  
O/o the All India Radio,  
Residing at: XIX/192,  
"Devikripa",  
Poothole, Thrissur-4. - Applicant

By Advocate Mr Asok M Cherian

vs

1. Union of India represented by  
the Secretary to Government of India,  
Department of Pension &  
Pensioners Welfare,  
Ministry of Personnel, Public  
Grievances & Pensions,  
New Delhi-110 065.
2. The Director General,  
All India Radio,  
Akashvani Bhavan,  
Parliament Street,  
New Delhi-110 001.
3. The Deputy Director General(Admn.),  
All India Radio,  
Akashvani Bhavan,  
Parliament Street,  
New Delhi-110 001.
4. The Senior Pay & Accounts Officer(IRLA),  
Pay & Accounts Office(IRLA),  
Ministry of Information & Broadcasting,  
AGCR Building,  
New Delhi-110 002. - Respondents

By Advocate Mrs Mariyam Mathai, ACGSC

The application having been heard on 25.1.2005, the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR K.V. SACHIDANANDAN, JUDICIAL MEMBER

The claim of the applicant is that he has retired from the service of All India Radio on 30.4.96 and his pension was fixed not in tune with the rules and regulations. Aggrieved by the said inaction on the part of the respondents, the applicant has filed this application for the following relief:

i) Call for the records leading to A-1 decision and set aside the same.

ii) Declare that the applicant is entitled to get his pensionary benefits revised as per A-4 office memorandum.

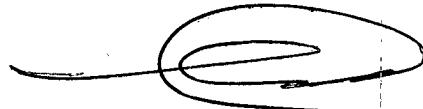
iii) Direct respondents to refix applicant's retirement benefits in the manner prescribed in A-4 office memorandum, and make the payment immediately with interest therein.

2. When the matter came up for hearing, learned counsel for respondents submitted that a reply statement has been filed by the respondents wherein it is submitted that the applicant's pension was revised in terms of A-4 dated 18.10.99 and appropriate orders has been passed on 14.12.2004 vide Annexure-R1(1) and (2). Counsel for the applicant submitted that the above submission may be recorded. The counsel further submitted that the applicant may be given liberty to approach the appropriate forum, if any, further grievance is left out.



3 In view of the above submission, reserving the right of the applicant to approach appropriate forum for the left over grievance, if any, the O.A. is closed. No costs.

Dated, the 25th of January, 2005.



K.V. SACHIDANANDAN  
JUDICIAL MEMBER

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